



2026:AHC:171636

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 2705 of 2025**

Rajendra Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Anupam Dubey
Counsel for Opposite Party(s)	:	G.A., Nitesh Kumar, Shailendra

Court No. - 72

HON'BLE VIVEK KUMAR SINGH, J.

1. Supplementary affidavit filed today is taken on record.
2. Heard learned counsel for the applicant, learned A.G.A. for the State and perused the record.
3. None appears on behalf of the informant even in the revised call.
4. The applicant- Rajendra Singh was granted interim anticipatory bail in the present case by this Court vide order dated 12.05.2025. The said order is quoted herein below:

"1. Supplementary affidavit filed by counsel for the applicant is taken on record.

2. Heard counsel for the applicant, Sri Shailendra, counsel for the informant, Sri V.P. Tripathi, learned A.G.A. for the State- opposite party and perused the material placed on record.

3. This application has been filed seeking anticipatory bail in Case Crime No.432 of 2024, under Sections - 420, 467, 468, 471, 120-B, 504, 506 I.P.C., Police Station- Surajpur, District- Gautam Budh Nagar.

4. Counsel for the applicant submits that the applicant has been falsely implicated in the present case. The dispute is primarily between the two partners namely, co-accused Yogesh Gupta and one Babita. The applicant has no role in the alleged transaction. The applicant had earlier lodged a first information report against the informant on 30.5.2024, registered as Case Crime No.0194 of 2024, under Sections 419, 420, 467, 468, 471, 504, 506 I.P.C. at Police Station Beeta-2, District Gautam Budh Nagar. In counterblast to the said proceedings, the

instant prosecution has been instituted. Number of cases interse the co-accused Yogesh Gupta and Babita are pending before the courts of competent jurisdiction. The case is purely civil in nature. At this stage there is no credible evidence to link the applicant with the offence. Criminal history of the applicant has been explained in para nos.27 and 28 of the bail application and in para no.8A of the supplementary affidavit. It is next submitted that the investigation is going on and the applicant has apprehension of his arrest in the above mentioned case.

5. Matter requires consideration.

6. Counsel for the informant and learned A.G.A. pray for and are granted three weeks' time to file counter affidavit. Rejoinder, if any, may be filed within a week thereafter.

7. Till the next date of listing or till submission of Police report under Section 173 (2) Cr.P.C., whichever is earlier, in the event of arrest, the applicant Rajendra Singh be released on interim anticipatory bail in the aforesaid case crime, on furnishing a personal bond of Rs.50,000/- with two sureties each in the like amount to the satisfaction of the Station House Officer of the police station concerned with the following conditions:-

(i) the applicant shall make himself available for interrogation by a police officer as and when required;

(ii) the applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

(iii) the applicant shall not leave India without the previous permission of the Court and if he has passport the same shall be deposited by him before the S.S.P./S.P. concerned.

8. In default of any of the conditions, the Investigating Officer is at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant.

9. The Investigating Officer is directed to conclude the investigation of the present case in accordance with law expeditiously preferably within a period of three months from the date of production of a copy of this order independently without being prejudiced by any observation made by this Court while considering and deciding the present anticipatory bail application of the applicant.

10. The applicant is directed to produce a certified copy of this order, before the S.S.P./S.P. concerned within ten days from today, who shall ensure the compliance of present order.

11. Place this case in the additional cause on 11.7.2025. "

5. It is submitted by the learned counsel for the applicant that the applicant has been falsely implicated in the present case and the proceedings have been initiated against him as a counterblast to the case, lodged by the applicant on 30.05.2024 against the first informant. A pure civil dispute has been converted into a criminal offence. The applicant is regularly appearing before the trial court in pursuance of the earlier order dated 12.05.2025.

6. Earlier interim anticipatory bail was granted to the applicant vide order dated 12.05.2025 and in pursuance of aforesaid order, the applicant is regularly appearing before the learned trial court which is clear from perusal of order sheet appended along with the supplementary affidavit. The investigation is complete in this matter and chargesheet has already been submitted. The applicant is regularly appearing before the learned trial court, therefore, there is no requirement of custodial interrogation of the applicant.

7. In view of above, the interim anticipatory bail granted to the applicant vide order dated 12.05.2025 is hereby made **absolute**. The applicant will remain on anticipatory bail till conclusion of trial on the same terms and conditions as given in the order dated 12.05.2025 passed by this Court.

8. The anticipatory bail application stands **allowed**.

9. In default or misuse of any of the conditions mentioned in the order dated 12.05.2025, the Public Prosecutor/ Investigating Officer/ first informant-complainant would be at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant, before the concerned court.

(Vivek Kumar Singh,J.)

August 13, 2026
Radhika